

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**STARRED QUESTION NO. 323**  
TO BE ANSWERED ON 24.03.2017

**NCPCR**

**\*323. SHRI NINONG ERING:**

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number and nature of complaints reported to the National Commission for protection of Child Rights (NCPCR) regarding child abuse during the last three years and the current year along with the action taken thereon;
- (b) whether Nodal Officers have been appointed in States/UTs to deal with abuses on children and if so, the details thereon; and
- (c) the extent to which these officers have been able to check child abuse?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- (a) to (c): A statement is laid on the table of the House.

**STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA  
STARRED QUESTION NO. \*323 FOR 24.03.2017 REGARDING NCPCR BY SHRI  
NINONG ERING.**

- (a) National Commission for Protection of Child Rights (NCPCR) has reported that 4202 complaints have been received on various issues relating to violation of child rights during the last three years and the current year 2016-17 (till February, 2017). Out of the 4202 complaints, 1237 are related to child abuse; viz., sexual abuse, child labour and child trafficking. Head-wise/Year-wise details are given as under:

Head	Year			
	2013-2014	2014-2015	2015-2016	2016-2017
Sexual abuse	159	240	175	397
Child labour	39	48	28	94
Child trafficking	13	16	12	16
<b>Total</b>	<b>211</b>	<b>304</b>	<b>215</b>	<b>507</b>

As per the report of NCPCR, on all these complaints action was taken by NCPCR in consultation with the authorities concerned.

- (b) Under Section 44 of the POCSO Act, 2012, NCPCR and SCPCRs have been mandated to monitor the implementation of the provisions of this Act. Hence, for effective coordination for implementation of this Act, the State Governments have been requested to depute a senior officer as Nodal Officer, who is required to submit a monthly report to NCPCR. All 35 States/UTs have appointed Nodal Officers.
- (c) Nodal Officers appointed in State/UTs are required to facilitate collection of data only. For keeping a check on child abuse NCPCR/SCPCR are set-up in State/UTs for effective monitoring of POCSO Act, 2012. Further Special Courts/Children Courts are designated in State/UTs for speedy disposal of cases related to child abuse.

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